

11

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 91/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.01.2018**

Name of the Company: Aarti Industries Ltd.
V/s.
Khushbu Vinyl Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rashesh Parikh } Kishan Dave }	Advocate.	Petitioner	Rashesh Parikh Kishan Dave
2.	Harmish K. Shah	Asst.	Respondent	Harmish Shah

ORDER

Learned Advocate Mr. Rashesh Parikh with Learned Advocate Mr. Kishan Dave present for Operational Creditor/Petitioner. Learned Advocate Mr. Harmish Shah present for Respondent.

It is represented that the decision relating to jurisdiction of Adjudicating Authority under IB Code is under consideration before the Larger Bench of NCLT, New Delhi in matters wherein winding up petitions are pending before various Hon'ble High Courts at different stages.

In view of the same, list the matter on 30.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 11th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL